

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCriminal Appeal No(s). 1747/2014

RAMA SHANKAR (DEAD BY LRS) NO.1 SHIVAM PANDEY & ORS. Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 23-01-2025 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Appellant(s) :

M/S. Devasa & Co., AOR
Mr. Shekhar G Devasa, Sr. Adv.
Mr. Rohit Pandey, Adv.
Mr. Manish Tiwari, Adv.
Mr. Pawan Shyam, Adv.
Ms. Thashmitha Muthanna, Adv.
Mr. Shashi Bhushan Nagar, Adv.
Mr. Vishwanath Chaturvedi, Adv.

For Respondent(s) :

Mr. Rohit K. Singh, AOR
Mr. Pritam Bishwas, Adv.

Mr. Shashank Shekhar Singh, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. Mr. Manish Tiwari, learned counsel for the appellant(s) submits that the appeal filed by the co-accused (Criminal Appeal No. 409 of 2019) should be posted for analogous consideration along with this matter.
2. The Registry should accordingly ensure analogous listing of both cases after four weeks.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS(KAMLESH RAWAT)
ASSISTANT REGISTRAR